

BEFORE THE NATIONAL GREEN TRIBUNAL SITTING AT CHENNAI

MEMORANDUM OF APPLICATION

(Under Section 18(1) read with Section 14 and 15 of
National Green Tribunal Act, 2010)

Original Application No. 08 of 2022 (SZ)

Between:

M.S. Raja,

... Applicant

And

Union of India Rep. by the Secretary of Government,
Ministry of Environment and Forests and Climate Change,
Government of India,
Paryavaran Bhavan,
New Delhi-110003 and 5 Others

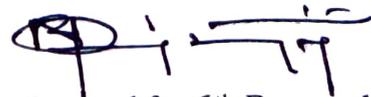
... Respondents

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All the above documents are certified to be true copies of their respective originals.

Dated at Chennai on the 30th day of March, 2022.



Counsel for 6th Respondent


भारत का राजपत्र
The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 1448]

नई दिल्ली, मंगलवार, जुलाई 7, 2015/आषाढ़ 16, 1937

No. 1448]

NEW DELHI, TUESDAY, JULY 7, 2015/ASHADHA 16, 1937

पर्यावरण, वन और जलवायु परिवर्तन मंत्रालय

अधिसूचना

नई दिल्ली, 6 जुलाई, 2015

का.आ.1834(अ).—केन्द्रीय सरकार पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (4) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 (1986 का 29) की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (5) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, उक्त नियम 5 के उपनियम (3) के खंड (क) के अधीन, लोक हित में सूचना की अपेक्षा से अभिमुक्ति देने के पश्चात्, भारत सरकार की तत्कालीन पर्यावरण और वन मंत्रालय में अधिसूचना संख्या का.आ. 1533(अ), तारीख 14 सितंबर, 2006 में निम्नलिखित और संशोधन करती है, अर्थात्:—

उक्त अधिसूचना में, अनुसूची में, मद 1(घ) में ताप विद्युत संयंत्रों से संबंधित स्तंभ (4) में पंक्ति (1) में "≥ 50 मे.वा." से चिन्ह, अंक और अक्षरों के स्थान पर "≥ 5 मे.वा." चिन्ह, अंक और अक्षर रखे जाएंगे ।

[फा.सं. जे-11013/12/2013-आई.ए.॥(1)(पाटी)

मनोज कुमार सिंह, संयुक्त सचिव

टिप्पण : मूल अधिसूचना भारत के राजपत्र असाधारण, भाग II, खंड 3, उपखंड (ii) में सं. का.आ. 1533(अ), तारीख 14 सितंबर, 2006 द्वारा प्रकाशित की गई थी और तत्पश्चात् निम्नानुसार संशोधित की गई का.आ. 1737(अ), तारीख 11 अक्तूबर, 2007, का.आ. 3067(अ), तारीख 1 दिसंबर, 2009, का.आ. 695(अ), तारीख 4 अप्रैल, 2011, का.आ. 2896 (अ), तारीख 13 दिसंबर, 2012, का.आ. 674(अ), तारीख 13 मार्च, 2013, का.आ. 2559(अ), तारीख 22 अगस्त, 2013, 2731 (अ), तारीख 9 सितंबर, 2013, का.आ. 562(अ), तारीख 26 फरवरी, 2014, का.आ. 637(अ), तारीख 28 फरवरी, 2014, का.आ. 1599(अ), तारीख 25 जून, 2014, का.आ. 2601(अ), तारीख 7 अक्तूबर, 2014, का.आ. 2600(अ), तारीख 9 अक्तूबर, 2014, का.आ. 3252(अ), तारीख 22 दिसंबर, 2014, का.आ. 382(अ), तारीख 3 फरवरी, 2015,

का.आ. 811(अ), तारीख 23 मार्च, 2015, का.आ. 996(अ), तारीख 10 अप्रैल, 2015, का.आ. 1142(अ), तारीख 17 अप्रैल, 2015 और का.आ. 1141(अ), तारीख 29 अप्रैल, 2015

MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

NOTIFICATION

New Delhi, the 6th July, 2015

S.O.1834(E).—In exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (4) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government, after having dispensed with the requirement of notice under clause (a) of sub-rule (3) of rule 5 of the said rule, in public interest, hereby makes the following further amendments in the notification of the Government of India, in the erstwhile Ministry of Environment and Forests number S.O.1533(E), dated the 14th September, 2006 namely:—

In the said notification, in the Schedule, against item 1(d) relating to Thermal Power Plants, in column 4 in line one, for the symbol, figure and letters “ ≥ 50 MW”, the symbol, figure and letters “ ≥ 5 MW” shall be substituted.

[F. No. J-11013/12/2013-IA-II(I)(part)]

MANOJ KUMAR SINGH, Jt. Secy.

Note: The principal notification was published in the Gazette of India, Extraordinary, Part II, Section 3, sub-section (ii) vide number S.O. 1533(E), dated the 14th September, 2006 and subsequently amended vide numbers S.O. 1737(E) dated the 11th October, 2007, S.O. 3067(E), dated the 1st December, 2009, S.O. 695(E), dated the 4th April, 2011, S.O. 2896(E), dated the 13th December, 2012, S.O. 674(E), dated the 13th March, 2013, S.O. 2559(E), dated the 22nd August, 2013, S.O. 2731(E), dated the 9th September, 2013, S.O. 562(E), dated the 26th February, 2014, S.O. 637(E), dated the 28th February, 2014, S.O. 1599(E), dated the 25th June, 2014, S.O. 2601(E), dated 7th October, 2014, S.O. 2600(E) dated 9th October, 2014, S.O. 3252(E) dated 22nd December, 2014, S.O. 382(E), dated 3rd February, 2015, S.O. 811(E), dated 23rd March, 2015, S.O. 996(E) dated 10th April, 2015, S.O. 1142(E) dated 17th April, 2015 and S.O. 1141(E) dated 29th April, 2015.



V.V. Titanium Pigments Private Limited

(AN ISO 9001 : 2008 | ISO 14001 : 2004 | OHSAS 18001 : 2007 CERTIFIED COMPANY)

16.10.2017

VVTI/L&PR/TNPCB/PPP/2017-18

The Member Secretary,
State Level EIA Authority - Tamil Nadu,
Panagal Building,
No. 1, Jeenis Road,
Saidapet,
Chennai-600 015.

Dear Sir,

Sub : V V Titanium Pigments Plant - 4.5 MW Captive Power Plant within the existing Industrial Plot A79 in SF Nos. 1225 part, 1227/1 part and 1227/2 part, SIPCOT Industrial Complex, Meelavittan Part-1 village, Thoothukkudi Taluk & District, TN-
Withdrawl of Application for Environmental Clearance - reg.

- Ref :
1. Our application for prior EC for 6 MW CPP Plant to SEIAA-TN on 12.02.2016.
 2. Awarded TOR vide Letter No. SEIAA-TN/F.5054/2016/1(d)/TOR-249/2016 dated 17.05.2016.
 3. Our Application to TNPCB for conducting Public Hearing vide Letter No. VVTI/TNPCB/2016-17 on 22.02.2017.

We, M/s. V V Titanium Pigments Private Limited (VVTi), had applied to SEIAA-TN on 12.02.2016 for prior Environmental Clearance of the 6 MW Captive Thermal Power Plant to meet VVTi Plant's power demand. The proposal was considered by the Honourable State Level Expert Appraisal Committee-Tamil Nadu (SEAC-TN) during its 75th Meeting held on 13.05.2016 and finalised Terms of Reference (TOR) was communicated vide Letter No. SEIAA-TN/F.5054/2016/1(d)/TOR-249/2016 dated 17.05.2016. The Draft EIA Report has been prepared as per awarded TORs and submitted to TNPCB, Thoothukudi 22.02.2017 for conducting the Public Hearing.

Meanwhile, we have dropped the Proposal of 6 MW CPP as we modified and finalized the installation of 4.5 MW CPP to meet the Plant's Power demand. Our revised Additions and Alterations of the CPP have been approved by the Chief Electrical Inspector to Govt. of Tamil Nadu vide Letter No. TUT 2217/CEIG/D5/Drg/2017 dated 27.09.2017 and Letter No. TUT 2217/CEIG/D3/SC/2017-2 dated 13.10.2017. The Letters are appended for your kind perusal.

Factory : A-81, SIPCOT Industrial Complex, South Veerapandiapuram PO, Thoothukkudi - 628002, Tamil Nadu, INDIA
Phone : +91-461-2340491/92/93/94/95. Fax: +91-461-2340449 Email: info@vvtipigments.com web : www.vvtipigments.com

PAN : AADCV7723P CIN : U24710TN2011PTC082322 GSTIN : 33AADCV7723P1ZU

Registered Office : Keerikaranthattu, Tisoivanvilai - 627657, Tirunelveli District, Tamil Nadu, INDIA. Ph: +91-4637-272361. Fax: +91-4637-272802.

Corporate Office : New No.14, Old No. 500, Pantheon Road, Egmore, Chennai - 600 008.

"ALL CORRESPONDANCE MAY PLEASE BE ADDRESSED TO FACTORY"





- 2 -

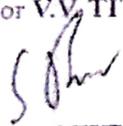
The proposed CPP of 4.5 MW Capacity (<5 MW) does not require prior EC & Public Hearing as per MoEF&CC Notification S.O. 1834(E) dated 06.07.2015. Accordingly, we are herewith withdrawing our Application for prior Environmental Clearance for 6 MW CPP and also the Application submitted to the TNPCB for conducting the Public Hearing.

We request you to kindly acknowledge the receipt of the Letter for our records.

Thanking You,

Yours faithfully,

For V.V. TITANIUM PIGMENTS PRIVATE LIMITED


S. PARTHIBAN
GENERAL MANAGER - PROJECTS & DEVELOPMENT



Encl: a.a

Copy to : for the kind perusal of The District Environmental Engineer, Tamil Nadu Pollution Control Board, Thoothukudi District, C7 & C9, SIPCOT Industrial Complex, Meelavittan, Thoothukudi-628003.



Fwd: Withdraw of TOR

Mon, Oct 23, 2017 at 11:35 AM

Ramasamy Raja <ramasamyraja@vvtipigments.com>

Reply-To: Ramasamy Raja <ramasamyraja@vvtipigments.com>

To: PR VVTi <publicrelations@vvtipigments.com>, Parthiban B <parthiban@vvtipigments.com>, Ponsehar R <ponsehar@vvtipigments.com>

Sent from myMail for Android

Forwarded Message From: monitoring-ec@nic.in To: ramasamyraja@vvtipigments.com Cc: monitoring-ec@nic.in Date: Monday, 23 October 2017, 11:27AM +05:30 Subject: Withdraw of TOR

Acknowledgement Slip for request of withdrawal of TOR application

This is to acknowledge that your request for withdrawal of the TOR application (with the following details) has been upoaded on the portal.
Now this request is under consideration of SEIAA portal.

Following should be mentioned in further correspondence

1. **Proposal No.** : SIA/TN/THE/10080/2016
2. **Category of the Proposal** : Thermal Projects
3. **Project/Activity applied for** : 1(d) Thermal Power Plants
4. **Name of the proposal** : V V Ti 6 MW CPP
5. **Date of submission for Withdrawal** : 23 Oct 2017
6. **Name of the Project proponent along with contact details**
 - a) **Name of the proponent** : V V TITANIUM PIGMENTS PVT LTD
 - c) **State** : Tamil Nadu
 - d) **District** : Thoothukkudi
 - e) **Pincode** : 628002

After getting approval of competent authority, the acceptance of same will be uplodged on SEIAA protal.

30.10.2017

VVTi/TNPCB/2017-18/1

The District Environmental Engineer,
Tamil Nadu Pollution Control Board,
Thoothukudi District,
C7 & C9, SIPCOT Industrial Complex,
Meelavittan,
Thoothukudi-628 003.

Dear Sir,

Sub : VV Titanium Pigments Plant - 6 MW Captive Power Plant within the existing Industrial Plot A79 in SF Nos. 1225 part, 1227/1 part and 1227/2 part, SIPCOT Industrial Complex, Meelavittan Part-1 village, Thoothukkudi Taluk & District, TN- Application for Consents to Establish - Deletion of Application in OCMMS - reg.

- Ref. 1. Our 6 MW CPP OCMMS Application No. 3657199
- 2. Our letter to SEIAA for withdrawal of Application for Environmental Clearance vide Letter No. VVTi/L&PR/TNPCB/CPP/2017-18 dated 16.10.2017.

With reference to the above, kindly note we have dropped the proposal of 6MW CPP, hence we kindly request you to delete our application no. 3657199 for our 6 MW CPP in OCMMS.

We hereby assure that we will always abide by rules and regulations and directions of Board.

Thanking You,

Yours faithfully,

For **V.V. TITANIUM PIGMENTS PRIVATE LIMITED**

S.PARTHIBAN
GENERAL MANAGER - PROJECTS & DEVELOPMENT

Encl: As above

Cc To 1 :Joint Cheif Environment Engineer, Tirunelveli.

2:Environment Engineer, Tirunelveli.



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Phone : +91-461-2340491 / 92 / 93 / 94 / 95. Fax: +91-461-2340449 Email: info@vvtipigments.com web : www.vvtipigments.com
PAN : AADCV7723P CIN : U24110TN2011PTC082322 GSTIN : 33AADCV7723P1ZU
Registered Office : Keeraiakaranthattu, Tisaiyanvilai - 627657, Tirunelveli District. Tamil Nadu, INDIA. Ph: +91-4637-272361. Fax: +91-4637-272802.
Corporate Office : New No.14, Old No. 500, Pantheon Road, Egmore, Chennai - 600 008.
"ALL CORRESPONDANCE MAY PLEASE BE ADDRESSED TO FACTORY"



7

TAMIL NADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1801211273689

DATED: 29/10/2018.

PROCEEDINGS NO.T4/TNPCB/F.0805TTN/RL/TTN/A/2018 DATED: 29/10/2018

SUB: TNPC Board-Consent for Establishment-M/s. V V TITANIUM PIGMENTS PRIVATE LIMITED CAPTIVE POWER PLANT , S.F. No. 1225/ pt, 1227/1 pt, 1227/2 pt, MEELAVITTAN PART 1 village, Thoothukkudi Taluk and Thoothukkudi District - for the establishment or take steps to establish the industry under Section 21 of the Air(Prevention and control of Pollution)Act,1981, as amended in 1987(Central Act. 14 of 1981)-Issued -Reg.

REF: 1. Online Application No for CTE-New 11273689 dated 01/11/2017 & Resubmitted on 18/09/2018.
2.IR.No : F.0805TTN/RL/JCEE-M/TTN/2018 dated 19/09/2018
3.Minutes of TSC vide Item No 168-12 dated 12/10/2018

Consent to establish or take steps to establish is hereby granted under Section 21 of the Air (Prevention and control of Pollution) Act,1981, as amended in 1987 and the Rules and Orders made there under to

The Director,
M/s . V V TITANIUM PIGMENTS PRIVATE LIMITED CAPTIVE POWER PLANT
S.F No.1225/ pt, 1227/1 pt, 1227/2 pt,
MEELAVITTAN PART 1 Village,
Thoothukkudi Taluk,
Thoothukkudi District.

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F No. 1225/ pt, 1227/1 pt, 1227/2 pt,
MEELAVITTAN PART 1 Village,
Thoothukkudi Taluk,
Thoothukkudi District.

This Consent to establish is valid upto **March 31, 2023**, or till the industry obtains consent to operate under Section 21 of the Air (Prevention and control of Pollution) Act, 1981, as amended in 1987 whichever is earlier subject to special and general conditions enclosed.

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

To
The Director,
M/s.V V TITANIUM PIGMENTS PRIVATE LIMITED CAPTIVE POWER PLANT,
A-79, SIPCOT INDUSTRIAL COMPLEX, SOUTH VEERAPANDIAPURAM POST,Thoothukkudi District
Pin: 628002

Copy to:

- 1.The Commissioner, THOOTHUKUDI-Corporation, Thoothukkudi Taluk, Thoothukkudi District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, THOOTHUKUDI.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, TIRUNELVELI.
4. File

8

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	ELECTRIC POWER	4.5	MW / HOUR
By-Product Details			
1.	Mixed Ammonium Salt	1.1	TON/DAY

2. This consent to establish is valid for establishing the facility with the below mentioned emission/noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent has to be obtained if necessary.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
01	40 TPH BOILER	ESP, FGDS With Stack	45	39050
02	Coal Crusher	Bag Filters with stack	10	
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	HIGH PRESSURE BOILER	Noise	SILENCER PROVIDED AT REQUIRED POINTS	
2.	FAN	Noise	SILENCER PROVIDED AT FAN SUCTION	
3.	COMPRESSOR	Noise	SILENCER PROVIDED AT ENCLOSURE PROVIDED	
4.	Coal Storage Godown	Fugitive	Water sprinkler system	
5.	Coal conveyors	Fugitive	Tin Sheet Cover & Water Sprinklers	

3. **Additional Conditions:**

1. The industry shall provide ESP with 45 m height stack for the boiler, so as to bring the quality of the emission to satisfy the standards prescribed by the Board.
2. The industry shall provide Bag Filter arrangements and the coal crusher and the transfer points of the screen/conveyors are connected to the bag Filter, so as to satisfy the emission standards prescribed by the Board.
3. Adequate water sprinklers shall be provided at the coal storage and handling areas, for the control of /suppression of dust.
4. The coal conveyors shall be provided with semi lunar shaped metal sheet cover arrangements with water sprinklers, for the suppression of coal dust.
5. The industry shall provide pneumatic ash handling system as proposed.
6. The industry shall provide Flue Gas Desulphurisation System, comprising of Venturi Quencher and packed Column, using Ammonium Hydroxide as the scrubbing liquor, so as to achieve the emission standard in respect of Sulphur Dioxide.
7. The industry shall use imported coal which shall have ash content of less than 10% and Sulphur content of less than 0.5 %, as informed.
8. The industry shall arrange to recover the ammonium sulphate, ammonium chloride and ammonium carbonate, from the scrubber liquor, as by-products.
9. The industry shall develop Green Belt of adequate width.
10. The industry shall not use 'use and throw plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.
11. The industry shall establish the Power Plant for the capacity of 4.5 MW only.
12. The industry shall provide on-line monitoring system for PM, SO₂, NO_x and CO, and made connectivity to the Care Air Centre of TNPCB.

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

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GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

**** This consent order is computer generated by OCMMS of TNPCB and no signature is needed****



TAMIL NADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1801111273689 DATED: 29/10/2018.

PROCEEDINGS NO.T4/TNPCB/F.0805TTN/RL//TTN/W/2018 DATED: 29/10/2018

SUB: TNPC Board-Consent for Establishment-M/S V V TITANIUM PIGMENTS PRIVATE LIMITED CAPTIVE POWER PLANT S.F No. 1225/ pt, 1227/1 pt, 1227/2 pt, MEELAVITTAN PART 1 Village, Thoothukkudi Taluk, Thoothukkudi District - for the establishment or take steps to establish the industry under Section 25 of the Water (Prevention and control of Pollution)Act,1974, as amended in 1988(Central Act 6 of 1974)- Issued- Reg.

REF: 1. Online Application No for CTE-New 11273689 dated 01/11/2017 & Resubmitted on 18/09/2018.
2.IR.No : F.0805TTN/RL/JCEE-M/TTN/2018 dated 19/09/2018
3.Minutes of TSC vide Item No 168-12 dated 12/10/2018

Consent to establish or take steps to establish is hereby granted under Section 25 of the Water (Prevention and control of Pollution) Act,1974, as amended in 1988(Central Act 6 of 1974) (hereinafter referred to as 'The Act') and the Rules and Orders made there under to

The Director,

V V TITANIUM PIGMENTS PRIVATE LIMITED CAPTIVE POWER PLANT

Authorizing occupier to establish or take steps to establish the industry in the site mentioned below:

S.F. No.1225/ pt, 1227/1 pt, 1227/2 pt,

MEELAVITTAN PART 1 Village,

Thoothukkudi Taluk,

Thoothukkudi District.

This Consent to establish is valid upto **March 31, 2023**, or till the industry obtains consent to operate under Section 25 of the Water (Prevention and control of Pollution) Act, 1974, as amended in 1988 whichever is earlier subject to special and general conditions enclosed.

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

To

The Director,

M/s.V V TITANIUM PIGMENTS PRIVATE LIMITED CAPTIVE POWER PLANT,

A-79, SIPCOT INDUSTRIAL COMPLEX, SOUTH VEERAPANDIAPURAM POST,

Pin: 628002

Copy to:

1.The Commissioner, THOOTHUKUDI-Corporation, Thoothukkudi Taluk, Thoothukkudi District .

2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, THOOTHUKUDI.

3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, TIRUNELVELI.

4. File

12

SPECIAL CONDITIONS

1. This consent to establish is valid for establishing the facility for the manufacture of products/byproducts (Col. 2) at the rate (Col 3) mentioned below. Any change in the product/byproduct and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	ELECTRIC POWER	4.5	MW / HOUR
By-Product Details			
1.	Mixed Ammonium Salt	1.1	TON/DAY

2. The unit shall provide Sewage Treatment Plant and /or Effluent Treatment Plant as indicated below.

a Sewage Treatment Plant:			
Treatment status: Septic Tank and SP/DT			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	SEPTIC TANK	1	3*2*1.8
2.	DISPERSION TRENCH	1	5*0.5*05
b Effluent Treatment Plant:			
Treatment status: Individual ETP			
SL. No.	Name of the Treatment Unit	No. of Units	Dimensions in metres
1.	Equalisation Tank	01	2.5*2.5*2.8
2.	Neutralization Tank	01	1.0*1.0*1.3
3.	Settling Tank	01	2.0*2.0*2.3
4.	Treated Effluent Sump	01	1.5*1.5*1.8

3. This consent to establish is valid for establishing the facility with the below mentioned outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	1.5	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade Effluent 1	14.0	Dust Suppression
2.	Trade Effluent 2	1.0	Ash Quenching
3.	Trade Effluent 3	12.0	Gardening/ Green Belt

4. **Additional Conditions:**

- Granting of this Consent to establish would in no way absolve the right from getting the required clearances, under the Acts and Rules in force as on today.
- The granting of this consent to establish would not convey any immunity from any penal action, which is initiated, if any, by any authority, for the violation of EIA Notification, 2006, by commencing the works related to the establishment of 6 MW Power Plant.
- The industry shall provide septic tank followed by dispersion trench arrangements for the treatment and disposal of sewage.
- The industry shall provide and achieve ZLD system for the trade effluent generated from the unit as per S.O. 3305(E) dated. 07.12.2015 issued by MOEF & CC, Government of India.
- The industry shall comply with the maximum specific water consumption of 2.5 m3/MWh as prescribed in S.O. 3305(E) dated. 07.12.2015 issued by MOEF & CC, Government of India.
- The industry shall apply for the authorization of the Board, under the Hazardous Waste (M, H & TM) Rules, 2008, while seeking Consent to Operate.
- The industry shall provide on-line monitoring system for pH, TSS and Temperature for the effluent and made connectivity to the Water Quality Watch of the Board.
- The industry shall comply with the maximum specific water consumption of 2.5 m3/MWh and achieve zero waste water discharged, as prescribed in S.O. 3305(E) dated. 07.12.2015 issued by MOEF & CC, Government of India at all times.

GENERAL CONDITIONS

1. This consent to establish cannot be construed as consent to operate and the unit shall not commence the operation without obtaining the Consent to operate.
2. The applicant shall make a request for grant of consent to operate at least thirty days, before the commissioning of trial production.
3. Any Change in the details furnished in the conditions has to be brought to the notice of the Board and got approved by the Board, before obtaining consent to operate under the said Act.
4. The unit has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances (wherever applicable).
5. Consent to operate will not be issued unless the unit complies with the conditions of consent to establish.
6. The unit shall provide adequate water sprinklers for the control of dust emission during the loading and unloading of construction material so as to minimize the dust emission.
7. The unit shall provide water sprinklers along the temporary roads inside the premises to avoid fugitive dust emission during the vehicle movements.
8. The unit shall develop green belt of adequate width around the premises.
9. In case there is any change in the management, the unit shall inform the change with relevant documents immediately.

**For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai**

**** This consent order is computer generated by OCMMS of TNPCB and no signature is needed****



TAMILNADU POLLUTION CONTROL BOARD

14



CONSENT ORDER NO. 1904222069377

DATED: 27/06/2019.

PROCEEDINGS NO.T4/TNPCB/F.0805TTN/RL//TTN/A/2019

DATED: 27/06/2019

SUB: Tamil Nadu Pollution Control Board –CONSENT TO OPERATE –After CTE -M/s. V V TITANIUM PIGMENTS PRIVATE LIMITED CAPTIVE POWER PLANT , S.F.No. 1225/ pt, 1227/1 pt, 1227/2 pt, MEELAVITTAN PART 1 village Thoothukkudi Taluk and Thoothukkudi District - Consent for operation of the plant and discharge of emissions under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) –Issued- Reg.

REF: 1. PROCEEDINGS NO.T4/TNPCB/F.0805TTN/RL//TTN/W/A/2018 DATED: 29/10/2018
2. Unit's application No. 22069377 dated: 14-03-2019
3. IR.No : F.0805TTN/RL/JCEE-M/TTN/2019 dated 20/05/2019
4. Minutes of TSC meeting held vide item No.173-2 dated:19.06.2019

CONSENT TO OPERATE is hereby granted under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 as amended in 1987 (Central Act 14 of 1981) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director,
M/s. V V TITANIUM PIGMENTS PRIVATE LIMITED CAPTIVE POWER PLANT,
S.F.No.1225/ pt, 1227/1 pt, 1227/2 pt,
MEELAVITTAN PART 1 Village,
Thoothukkudi Taluk,
Thoothukkudi District.

Authorizing the occupier to operate the industrial plant in the Air Pollution Control Area as notified by the Government and to make discharge of emission from the stacks/chimneys.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2022


For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
The Director,
M/s.V V TITANIUM PIGMENTS PRIVATE LIMITED CAPTIVE POWER PLANT,
A-79, SIPCOT INDUSTRIAL COMPLEX, SOUTH VEERAPANDIAPURAM POST,
Pin: 628002

Copy to:

- 1.The Commissioner, THOOTHUKUDI-Corporation, Thoothukkudi Taluk, Thoothukkudi District .
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, THOOTHUKKUDI.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, TIRUNELVELI.
4. File

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	ELECTRIC POWER	4.5	MW / HOUR
By-Product Details			
1.	Mixed Ammonium salt	1.1	TON/DAY

2. This consent to operate is valid for operating the facility with the below mentioned emission noise sources along with the control measures and/or stack. Any change in the emission source/control measures/change in stack height has to be brought to the notice of the Board and fresh consent/Amendment has to be obtained.

I Point source emission with stack :				
Stack No.	Point Emission Source	Air pollution Control measures	Stack height from Ground Level in m	Gaseous Discharge in Nm ³ /hr
02	Coal Crusher	Bag Filters with stack	10	
01	40 TPH BOILER	ESP, FGDS With Stack	45	39050
II Fugitive/Noise emission :				
Sl. No.	Fugitive or Noise Emission sources	Type of emission	Control measures	
1.	Coal Storage Godown	Fugitive	Water sprinkler system	
2.	Coal conveyors	Fugitive	Tin Sheet Cover & Water Sprinklers	
3.	HIGH PRESSURE BOILER	Noise	SILENCER PROVIDED AT REQUIRED POINTS	
4.	FAN	Noise	SILENCER PROVIDED AT FAN SUCTION	
5.	COMPRESSOR	Noise	SILENCER PROVIDED AT ENCLOSURE PROVIDED	

- 3(a) The emission shall not contain constituents in excess of the tolerance limits as laid down hereunder :

Sl.	Parameter	Unit	Tolerance limits	Stacks
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Annexure enclosed if applicable. :-

- 3.(b) The Ambient Air in the industrial plant area shall not contain constituents in excess of the tolerance limits prescribed below.



TAMILNADU POLLUTION CONTROL BOARD

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Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
1.	Sulphur Dioxide (SO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	50 80	20 80
2.	Nitrogen Dioxide (NO ₂)	Annual 24 hours	microgram/m ³ microgram/m ³	40 80	30 80
3.	Particulate Matter (Size Less than 10 micro M) or PM ₁₀	Annual 24 hours	microgram/m ³ microgram/m ³	60 100	60 100
4.	Particulate Matter (Size Less than 2.5 micro M) or PM _{2.5}	Annual 24 hours	microgram/m ³ microgram/m ³	40 60	40 60
5.	Ozone (O ₃)	Annual 24 hours	8 Hours 1 Hour	100 180	100 180
Sl. No.	Pollutant	Time Weighted Average	Unit	Tolerance Limits	
				Industrial, Residential, Rural and other area	Ecologically Sensitive Area (notified by Central Govt.)
6.	Lead (Pb)	Annual 24 hours	microgram/m ³ microgram/m ³	0.5 1.0	0.5 1.0
7.	Carbon Monoxide (CO)	8 Hours 1 Hour	miligram/m ³ miligram/m ³	02 04	02 04
8.	Ammonia (NH ₃)	Annual 24 hours	microgram/m ³ microgram/m ³	100 400	100 400
9.	Benzene (C ₆ H ₆)	Annual	microgram/m ³	5	5
10.	Benzo(O) Pyrene (BaP) -particulate phase only	Annual	nanogram/m ³	01	01
11.	Arsenic (As)	Annual	nanogram/m ³	06	06
12.	Nickel (Ni)	Annual	nanogram/m ³	20	20

3(c) The Ambient Noise Level in the industrial plant area shall not exceed the limits prescribed below:

Limits in L.eq.-dB(A)	Day Time	Night Time
Industrial Area	75	70

- All units of the Air pollution control measures shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl. No.3 above.
- The occupier shall not change or alter quality or quantity or the rate of emission or replace or alter the air pollution control equipment or change the raw material or manufacturing process resulting in change in quality and/or quantity of emissions without the previous written permission of the Board.
- The occupier shall maintain log book regarding the stack monitoring system or operation of the plant or any other particulars for each of the unit operations of air pollution control systems to reflect the working condition which shall be furnished for verification of the Board officials during inspection.
- The occupier shall at his own cost get the samples of emission/air/noise levels collected and analyzed by the TNPC Board Laboratory once in every 6 months/once in a year/periodically for the parameters as prescribed.



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TAMILNADU POLLUTION CONTROL BOARD

8. Any upset condition in any of the plants of the factory which is likely to result in increased emissions and result in violation of the standards mentioned in Sl.No.3 shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
9. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.

Additional Conditions:

1. The unit shall operate and maintain the Air Pollution Control/acoustic measures provided efficiently continuously so as to satisfy the AAQ / Emission/ ANL standards prescribed by the Board.
2. The unit shall operate and maintain the water sprinklers provided efficiently and continuously for the suppression of dust.
3. The unit shall use imported coal which shall have ash content of less than 10% and Sulphur content of less than 0.5% as informed.
4. The unit shall connect the On Line Monitoring System for the parameters such as PM, SO₂, NO_x and CO to the Care Air Centre of TNPCB prior to the trial run or commissioning.
5. The unit shall not evoke any complaint by its operation.
6. The industry shall not use 'use and throw plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.
7. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.


For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

RAJ
28/7/11



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TAMILNADU POLLUTION CONTROL BOARD

GENERAL CONDITIONS

1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in production quantity and emission.
2. This Consent is given by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished, in the application will also be ground for review/variation/revocation of the Consent Order under Section 21 of the Act.
3. The conditions imposed shall continue in force until revoked under Section 21 of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Air (Prevention and Control of Pollution) Act, 1981 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Air Pollution Control measures sufficient to ensure continuous operation of all pollution control equipments to ensure compliance.
7. The occupier shall provide all facilities to the Board officials for collection of samples in and around the factory at any time.
8. The applicant shall display the flow diagram of the sources of emission and pollution control systems provided at the site.
9. The liquid effluent arising out of the operation of the air pollution control equipment shall also be treated in a manner and to the satisfaction of standards prescribed by the Board in accordance with the provisions of Water (Prevention and Control of Pollution) Act, 1974 as amended.
10. The air pollution control equipments, location of inspection chambers and sampling port holes shall be made easily accessible at all time.
11. In case of any episodal discharge of emission, the industry shall take immediate action to bring down the emission within the limits prescribed by the Board.
12. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
13. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poromboke lands.
14. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.
15. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
16. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
17. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Air (Prevention and Control of Pollution) Act, 1981, as amended in Form-I alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
18. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.



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TAMILNADU POLLUTION CONTROL BOARD

- 19 The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.


For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

28/08/19



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TAMILNADU POLLUTION CONTROL BOARD

CONSENT ORDER NO. 1904122069377

DATED: 27/06/2019.

PROCEEDINGS NO.T4/TNPCB/F.0805TTN/RL/TTN/W/2019

DATED: 27/06/2019

SUB: Tamil Nadu Pollution Control Board -CONSENT TO OPERATE -After CTE -M/s. V V TITANIUM PIGMENTS PRIVATE LIMITED CAPTIVE POWER PLANT , S.F.No. 1225/ pt, 1227/1 pt, 1227/2 pt, MEELAVITTAN PART 1 village Thoothukkudi Taluk and Thoothukkudi District - Consent for the operation of the plant and discharge of sewage and/or trade effluent under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act 6 of 1974) - Issued- Reg.

REF: 1. PROCEEDINGS NO.T4/TNPCB/F.0805TTN/RL/TTN/W/A/2018 DATED: 29/10/2018
2. Unit's application No. 22069377 dated: 14-03-2019
3. IR.No : F.0805TTN/RL/JCEE-M/TTN/2019 dated 20/05/2019
4. Minutes of TSC meeting held vide item No.173-2 dated:19.06.2019

CONSENT TO OPERATE is hereby granted under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 as amended in 1988 (Central Act, 6 of 1974) (hereinafter referred to as "The Act") and the rules and orders made there under to

The Director,
M/s. V V TITANIUM PIGMENTS PRIVATE LIMITED CAPTIVE POWER PLANT
S.F No.1225/ pt, 1227/1 pt, 1227/2 pt,
MEELAVITTAN PART 1 Village,
Thoothukkudi Taluk,
Thoothukkudi District.

Authorising the occupier to make discharge of sewage and /or trade effluent.

This is subject to the provisions of the Act, the rules and the orders made there under and the terms and conditions incorporated under the Special and General conditions stipulated in the Consent Order issued earlier and subject to the special conditions annexed.

This CONSENT is valid for the period ending March 31, 2022


For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

To
The Director,
M/s.V V TITANIUM PIGMENTS PRIVATE LIMITED CAPTIVE POWER PLANT,
A-79, SIPCOT INDUSTRIAL COMPLEX, SOUTH VEERAPANDIAPURAM POST,
Pin: 628002

Copy to:

- 1.The Commissioner, THOOTHUKUDI-Corporation, Thoothukkudi Taluk, Thoothukkudi District
2. The District Environmental Engineer, Tamil Nadu Pollution Control Board, THOOTHUKKUDI.
3. The JCEE-Monitoring, Tamil Nadu Pollution Control Board, TIRUNELVELI.
4. File

POLLUTION PREVENTION PAYS



TAMILNADU POLLUTION CONTROL BOARD

SPECIAL CONDITIONS

1. This consent to operate is valid for operating the facility for the manufacture of products (Col. 2) at the rate (Col. 3) mentioned below. Any change in the products and its quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Sl. No.	Description	Quantity	Unit
Product Details			
1.	ELECTRIC POWER	4.5	MW / HOUR
By-Product Details			
1.	Mixed Ammonium salt	1.1	TON/DAY

2. This consent to operate is valid for operating the facility with the below mentioned permitted outlets for the discharge of sewage/trade effluent. Any change in the outlets and the quantity has to be brought to the notice of the Board and fresh consent has to be obtained.

Outlet No.	Description of Outlet	Maximum daily discharge in KLD	Point of disposal
Effluent Type : Sewage			
1.	Sewage	1.5	On Industrys own land
Effluent Type : Trade Effluent			
1.	Trade Effluent -I(RO PERMEATE)	22.9	Recycling to process
2.	Trade Effluent -II(RO Reject)	4.1	For Ash Quenching & Dust Supression

3. The effluent discharge shall not contain constituents in excess of the tolerance Limits as laid down hereunder.



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TAMILNADU POLLUTION CONTROL BOARD

Sl. No.	Parameters	Unit	TOLERANCE LIMITS - OUTLETS -Nos				
			Sewage		Trade Effluent		
			1		1&2		
1.	pH		5.5 to 9		5.5 to 9		
2.	Temperature	oC	-		shall not exceed 5°C above the receiving water temperature		
3.	Particle size of Suspended solids	-	-		shall pass 850 micron IS sieve		
4.	Total Suspended Solids	mg/l	30		100		
5.	Total Dissolved solids (inorganic)	mg/l	-		2100		
6.	Oil & Grease	mg/l	-		10		
7.	Biochemical Oxygen Demand (3 days at 27oC)	mg/l	20		30		
8.	Chemical Oxygen Demand	mg/l	-		250		
9.	Chloride (as Cl)	mg/l	-		1000		
10.	Sulphates (as SO4)	mg/l	-		1000		
11.	Total Residual Chlorine	mg/l	-		1		
12.	Ammonical Nitrogen (as N)	mg/l	-		50		
13.	Total Kjeldahl Nitrogen (as N)	mg/l	-		100		
14.	Free Ammonia (as NH3)	mg/l	-		5		
15.	Arsenic (as As)	mg/l	-		0.2		
16.	Mercury (as Hg)	mg/l	-		0.01		
17.	Lead (as Pb)	mg/l	-		0.1		
18.	Cadmium(as Cd)	mg/l	-		2		
19.	Hexavalent Chromium (as Cr+6)	mg/l	-		0.1		
20.	Total Chromium (as Cr)	mg/l	-		2		
21.	Copper (as Cu)	mg/l	-		3		
22.	Zinc (as Zn)	mg/l	-		1		
23.	Selenium (as Se)	mg/l	-		0.05		
24.	Nickel (as Ni)	mg/l	-		3		
25.	Boron (as B)	mg/l	-		2		
26.	Percent Sodium	%	-		-		
27.	Residual Sodium Carbonate	mg/l	-		-		
28.	Cyanide (as CN)	mg/l	-		0.2		
29.	Fluoride (as F)	mg/l	-		2		
30.	Dissolved Phosphates(as P)	mg/l	-		5		
31.	Sulphide (as S)	mg/l	-		2		
32.	Pesticides	mg/l	-				
33.	Phenolic Compounds (as C6H5OH)	mg/l	-		1		
34.	Radioactive materials a) Alpha emitters	micro curie/ml	-		10-7		
35.	Radioactive materials b) Beta emitters	micro curie/ml	-		10-6		

POLLUTION PREVENTION PAYS

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TAMILNADU POLLUTION CONTROL BOARD

36.	Fecal Coliform	MPN/100ml	-	-	-	-
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4. All units of the sewage and Trade effluent treatment plants shall be operated efficiently and continuously so as to achieve the standards prescribed in Sl No.3 above or to achieve the zero liquid discharge of effluent as applicable.
5. The occupier shall maintain the Electro Magnetic Flow Meters/water Meters installed at the inlet of the water supply connection for each of the purposes mentioned below for assessing the quantity of water used and ensuring that such meters are easily accessible for inspection and maintenance and for other purposes of the Act.
 - a. Industrial Cooling, Spraying in mine pits or boiler feed.
 - b. Domestic purpose.
 - c. Process.
6. The occupier shall maintain the Electro Magnetic Flow Meters with computer recording arrangement for measuring the quantity of effluent generated and treated for the monitoring purposes of the Act.
7. Log book for each of the unit operations of ETP have to be maintained to reflect the working condition of ETP along with the readings of the Electro Magnetic Flow Meters installed to assess effluent quantity and the same shall be furnished for verification of the Board officials during inspection.
8. The occupier shall at his own cost get the samples of effluent/surface water/ground water collected in and around the unit by Board officials and analyzed by the TNPC Board Laboratory periodically.
9. Any upset condition in any of the plants of the factory which is, likely to result in increased effluent discharge and result in violation of the standards mentioned in Sl. No.3 above shall be reported to the Member Secretary / Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
10. The occupier shall always comply and carryout the order/directions issued by the Board in this Consent Order and from time to time without any negligence. The occupier shall be liable for action as per provisions of the Act in case of non compliance of any order/directions issued.
11. The occupier shall develop adequate width of green belt at the rate of 400 numbers of trees per Hectare.
12. The occupier shall provide and maintain rain water harvesting facilities.
13. The occupier shall ensure that there shall not be any discharge of effluent either treated or untreated into storm water drain at any point of time.
14. In the case of zero liquid discharge of effluent units, the occupier shall adhere the following conditions as laid under.
 - i). The occupier shall ensure zero liquid discharge of effluent, thereby no discharge of untreated / treated effluent on land or into any water bodies either inside or outside the premises at any point of time.
 - ii) The occupier shall operate and maintain the Zero liquid discharge treatment components comprising of Primary, Secondary and tertiary treatment systems at all times and ensure that the RO permeate/Evaporator condensate shall be recycled in the process and the final RO reject shall be disposed off with the reject management system ensuring zero liquid discharge of effluents in the premises.
 - iii) The occupier shall operate and maintain the reject management system effectively and recover the salt from the system which shall be reused in the process if reusable or shall be disposed off as ETP sludge.
 - iv) In case of failure to achieve zero discharge of effluents for any reason, the occupier shall stop its production and operations forthwith and shall be reported to the Member Secretary/Joint Chief Environmental Engineer-Monitoring and the concerned District/Assistant Environmental Engineer of the Board by e-mail immediately and subsequently by Post with full details of such upset condition.
 - v) The occupier shall restart the production only after ascertaining that the Zero discharge treatment system can perform effectively for achieving zero discharge of effluents.

Additional Conditions:



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TAMILNADU POLLUTION CONTROL BOARD

1. The unit shall treat and dispose the sewage generated through septic tank followed by Soak pit and the treated sewage shall satisfy the standards prescribed by the Board.
2. The unit shall operate and maintain the ETP & R.O. System provided efficiently and continuously so as to achieve zero Liquid discharge.
3. The unit shall utilize the R.O. Reject Completely for dust suppression and ash quenching so as to achieve ZLD.
4. The unit shall connect the on-line monitoring system for pH, TSS and Temperature for the effluent to the Water Quality Watch of the Board prior to the trial run or commissioning.
5. The unit shall comply with the maximum specific water consumption of 2.5 m³/MWh and achieve zero waste water discharge, as prescribed in S.O.3305(E) dated 07.12.2015 issued by MoEF & CC, Government of India at all times.
6. The unit has to develop adequate area of Green belt.
7. The unit shall obtain the authorization of the Board under the Hazardous Waste (M.H & TM) Rules, 2008.
8. The industry shall not use 'use and throw plastics' such as plastic sheets used for food wrapping, spreading on dining table etc., plastic plates, plastic coated tea cups, plastic tumbler, water pouches and packets, plastic straw, plastic carry bags and plastic flags irrespective of thickness, within the industry premises. Instead unit shall encourage use of eco friendly alternative such as banana leaf, areca nut palm plate, stainless steel, glass, porcelain plates/cups, cloth bag, jute bag etc.
9. In case of revision of consent fee by the Government, the unit shall remit the difference in amount within one month from the date of notification. Failing to remit the consent fee, this consent order will be withdrawn without any notice and further action will be initiated against the unit as per law.


For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

2015/11/15



TAMILNADU POLLUTION CONTROL BOARD
GENERAL CONDITIONS

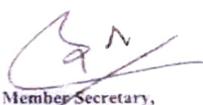
1. The occupier shall make an application along with the prescribed consent fee for grant of renewal of consent at least 60 days before the date of expiry of this Consent Order along with all the required particulars ensuring that there is no change in Production quantity and change in sewage/Trade effluent.
2. This Consent is issued by the Board in consideration of the particulars given in the application. Any change or alteration or deviation made in actual practice from the particulars furnished in the application will also be ground for review/variation/revocation of the Consent Order under Section 27 of the Act and to make such variation as deemed fit for the purpose of the Act.
3. The consent conditions imposed in this order shall continue in force until revoked under Section 27(2) of the Act.
4. After the issue of this order, all the 'Consent to Operate' orders issued previously under Water (Prevention and Control of Pollution) Act, 1974 as amended stands defunct.
5. The occupier shall maintain an Inspection Register in the factory so that the inspecting officer shall record the details of the observations and instructions issued to the unit at the time of inspection for adherence.
6. The occupier shall provide and maintain an alternate power supply along with separate energy meter for the Effluent Treatment Plant sufficient to ensure continuous operation of all pollution control equipments to maintain compliance.
7. The occupier shall provide all facilities to the Board officials for inspection and collection of samples in and around the factory at any time.
8. The occupier shall display the flow diagram of the sources of effluent generation and pollution control systems provided at the ETP site.
9. The solid waste such as sweepings, wastage, package, empty containers, residues, sludge including that from air pollution control equipments collected within the premises of the industrial plant shall be collected in an earmarked area and shall be disposed off properly.
10. The occupier shall collect, treat the solid wastes like food waste, green waste generated from the canteen and convert into organic compost.
11. The occupier shall segregate the Hazardous waste from other solid wastes and comply in accordance with Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008.
12. The occupier shall maintain good house-keeping within the factory premises.
13. All pipes, valves, sewers and drains shall be leak proof. Floor washings shall be admitted into the trade effluent collection system only and shall not be allowed to find their way in storm drains or open areas.
14. The occupier shall ensure that there shall not be any diversion or by-pass of trade effluent on land or into any water sources.
15. The occupier shall ensure that solar Evaporation pans shall be constructed in such a way that the bottom of the solar pan is at least 1 m above the Ground level (if applicable).
16. The occupier shall furnish the following returns in the prescribed formats to the concerned District office regularly.
 - a) Monthly water consumption returns of each of the purposes with water meter readings in Form-I on or before 5th of every month.
 - b) Yearly return on Hazardous wastes generated and accumulated for the period from 1st April to 31st March in Form-4 before the end of the subsequent 30th June of every year (if applicable).
 - c) Yearly Environmental Statement for the period from 1st April to 31st March in Form -V before the end of the subsequent 30th September of every year(if applicable).
17. If applicable, the occupier has to comply with the provisions of Public Liability Insurance Act, 1991 to provide immediate relief in the event of any hazard to human beings, other living creatures/plants and properties while handling and storage of hazardous substances.
18. The issuance of this consent does not authorize or approve the construction of any physical structures or facilities or the undertaking of any work in any natural watercourse or in Government Poramboke lands.
19. The issuance of this Consent does not convey any property right in either real personal property or any exclusive privileges, nor does it authorize any injury to private property or Government property or any invasion of personal rights nor any infringement of Central, State laws or regulation.



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TAMILNADU POLLUTION CONTROL BOARD

20. The occupier shall forth with keep the Board informed of any accident of unforeseen act or event of any poisonous, noxious or polluting matter or emissions are being discharged into stream or well or air as a result of such discharge, water or air is being polluted.
21. If due to any technological improvements or otherwise the Board is of opinion that all or any of the conditions referred to above requires variation (including the change of any treatment system, either in whole or in part) the Board shall, after giving the applicant an opportunity of being heard, vary all or any of such conditions and thereupon the applicant shall be bound to comply with the conditions as so varied.
22. In case there is any change in the constitution of the management, the occupier of the new management shall file fresh application under Water (Prevention and Control of Pollution) Act, 1974, as amended in Form-II alongwith relevant documents of change of management immediately and get the necessary amendment with renewal of consent order.
23. In case there is any change in the name of the company alone, the occupier shall inform the same with relevant documents immediately and get the necessary amendments for the change of name from the Board.
24. The occupier shall display this consent order granted to him in a prominent place for perusal of the inspecting Officers of this Board.


For Member Secretary,
Tamil Nadu Pollution Control Board,
Chennai

20/10/17

**BEFORE THE NATIONAL
GREEN TRIBUNAL SITTING AT
CHENNAI(SZ)**

Original Application No. 08 of 2022 (SZ)

M.S.Raja

... Applicant

And

Union of India Rep. by the
Secretary of Government,
and 5 others

... Respondents

**TYPEDSET OF PAPERS FILED
BY THE 6thRESPONDENT**

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